

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

XQAXXXNo.
T.A. No. 347/87

198

DATE OF DECISION 7.1.1991Shri V.D.Joshi & Ors. PetitionerShri Y.B.Phadnis Advocate for the Petitioner(s)

Versus

Union of India & Ors. RespondentShri Ramesh Barde Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. D. Surya Rao, Member (J)

The Hon'ble Mr. P.S.Chaudhuri, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ? Yes
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

P.S.Chaudhuri
(P.S.Chaudhuri)
M(A)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY,
CAMP AT NAGPUR

* * *

Transferred Application No. 347/87

Between;

1. Shri Vasant D.Joshi	5. Shri Umakant
2. Shri Vasant V.Phatak	6. Shri Madhav, S/o. Sadashiv Joshi
3. Shri Dinkar G.Muley	7. Shri Madhav, S/o.Ganesan.
4. Shri Vasant	.. Applicants

and

1. Union of India through
the Secretary to Govt. of India,
Ministry of Telecommunications,
New Delhi.
2. The Director-General of Posts &
Telegraphs, Dak Tar Bhavan,
New Delhi.
3. The General Manager, Telecommuni-
cations, Maharashtra Circle,
Bombay.
4. The Senior Superintendent,
Telegraphic Traffic, Nagpur Divn.

..

Respondents

CORAM:

HON'BLE SHRI D.SURYA RAO, MEMBER(JUDICIAL).

HON'BLE SHRI P.S.CHAUDHURI, MEMBER(ADMN.)

APPEARANCE

Counsel for the Applicants : Shri Y.B.Phadnis

Counsel for the Respondents: Shri R.P.Darda

ORAL JUDGEMENT

DATE: 7-1-1991

(JUDGEMENT DELIVERED BY HON'BLE MEMBER(ADMN.) SHRI P.S)
CHAUDHURI

~~250~~ Writ Petition No.613 of 1985 was filed in the
Bombay High Court on 22-2-1985 and it was transferred

.../...

: 2 :

to this Tribunal by its ~~order~~ ^{letter} dated 13.1.1987 and is numbered as T.A.347 of 1987. In this application the applicants, who are working as Assistant Telegraph Masters under the 4th respondent have prayed for the issue of a Writ of Mandamus directing the respondents No.2&3 to effect the merger of the A.T.Ms. cadre in the L.S.G.T.M. as contained in the order dated 17-8-83 and accordingly to give the proper placement to the petitioners in the seniority w.e.f. 17-8-83 and to modify the order dated 15-10-84 accordingly giving the proper placement to the petitioners in the said order of promotion, and other connected and consequential reliefs.

2. When this matter came up for hearing today, the applicants were represented by Shri Y.B.Phadnis, learned Counsel for the applicants, and the respondents were represented by Shri R.P.Darda, learned/Counsel for the respondents.

3. Shri Y.B.Phadnis, learned Counsel for the applicants, submits that the applicants want to withdraw the T.A. and he files an application to this effect.

4. In view of this position, the T.A. is disposed of as withdrawn. In the circumstances of the case, there will be no order as to costs.

(Dictated in the Open Court)


(D.SURYA RAO)
MEMBER(JUDICIAL)


(P.S.CHAUDHURI)
(MEMBER(ADMN.))

Date: 7th Jan., 1991